

finish that business. Before I can do that, the Members came into the Well. Now, let me finish this business, the legislative business. It is important also Yes, Mrs. Alva.

PROCLAMATIONS REVOKING EARLIER PROCLAMATIONS IN RELATION TO HIMACHAL PRADESH, UTTAR PRADESH AND RAJASTHAN

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI-MATI MARGARET ALVA) : Madam, on behalf of the Minister of Home Affairs, Shri S. B. Chavan, I beg to lay on the Table of the House under clause (3) of article 356 of the Constitution, a copy each (in English and Hindi) of the following papers :

- (i) Proclamation [G. S. R. No. 727 (E)] issued by the president under clause (2) of the said article on the 3rd December, 1993, revoking the proclamation made by him on the 15th December, 1992 in rela-

tion to the State of Himachal Pradesh.

- (ii) Proclamation [G. S. R. No. 730 (E)] issued by the President under clause (2) of the said article on the 4th December, 1993, revoking the Proclamation made by him on the 6th December, 1992 in relation to the State of Uttar Pradesh.

- (iii) Proclamation [G. S. R. No. 731 (E)] issued by the President under clause (2) of the said article on the 4th December, 1993, revoking the Proclamation made by him on the 15th December, 1992, in relation to the State of Rajasthan.

ALLOTMENT OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE DEPUTY CHAIRMAN : I have to inform Members that the Business Advisory Committee, at its meeting held on Friday, the 3rd December 1993, allotted time for Government legislative and other business as follows :

BUSINESS	TIME ALLOTTED
1. Discussion on the Motion regarding implications of the Dunkel draft text on trade negotiations with Special reference to its effect on India's interests.	4 Hours
2. Statutory Resolution seeking disapproval of the Merchant Shipping (Amendment) Ordinance, 1993.	1 Hour (To be discussed together)
3. Consideration and passing of the Merchant Shipping (Amendment) Bill, 1993.	
4. Statutory Resolution seeking disapproval of the kalakshetra Foundation Ordinance, 1993.	1 Hour (To be discussed together)
5. Consideration and passing of the Kalaskhetra Foundation Bill, 1993.	
6. Consideration and passing of the Advocates (Amendment) Bill, 1992, as passed by Lok Sabha.	2 Hours
7. Consideration and passing of the National Council for Teacher Education Bill, 1993, as passed by Lok Sabha.	2 Hours
8. Consideration and passing of the Press Council (Amendment) Bill, 1992.	2 Hours
9. Consideration and passing of the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1992, after it is passed by the Lok Sabha.	1 Hour
10. Consideration and passing of the Census (Amendment) Bill, 1992, after it is passed by the Lok Sabha.	30 Minutes
11. Discussion on the Eight Five year Plan, 1992-97.	4 Hours

The Committee recommended that the House should sit upto 6.00 P. M. and beyond each day as necessary for the transaction of Government Legislative and other Business.

It also decided that we missed two days of the House and today, we would dispense with the lunch hour, definitely not the lunch.

RE. BOMB BLASTS IN FOUR TRIANS

SHRI GURUDAS GUPTA (West Bengal) Madam, ... (Interruptions) ...

THE DEPUTY CHAIRMAN: I have permitted some people. Let me go accordingly ... (Interruptions) ...

SHRI GURUDAS DAS GUPTA: Madam, there are number of things. The Government must make a statement ... (Interruptions) ...

THE DEPUTY CHAIRMAN: I am permitting Mr. Gaya Singh because he came first.

श्री गया सिंह (बिहार) : मैडम, आज एक चौकाने वाली घटना हुई है। देश में चार ट्रेनों में एक साथ बम विस्फोट हुए—हावड़ा से दिल्ली आने वाली राजधानी एक्सप्रेस में, दिल्ली से हावड़ा जाने वाली राजधानी एक्सप्रेस में, बंबई से दिल्ली आने वाली राजधानी एक्सप्रेस में, आंध्र प्रदेश से आने वाली ए० पी० एक्सप्रेस में। जैसा अभी माननीय सदस्य बोल रहे थे, एक और ट्रेन में आज सबरे यह घटना हुई है। इसलिए हम आपके माध्यम से हाऊस को यह सूचना देते हुए सरकार से मांग करना चाहते हैं कि पिछले महीनों में कई ट्रेन एक्सीडेंट हुए, लेकिन आज यह चार-पांच ट्रेन में एक साथ बम विस्फोट हुए हैं, इस पर तत्काल सरकार की ओर से बयान आना चाहिए क्योंकि बहुत सारे हमारे मैसेम्बर जो हावड़ा से आ रहे थे, बंबई से आ रहे थे, वह भी अभी तक नहीं पहुँच पाए हैं। इसलिए आपके माध्यम से मैं सरकार का ध्यान आकृष्ट करते हुए सरकार से बयान की मांग करता हूँ।

श्री एस० एस० अहलुवालिया (बिहार) : महोदया, यह जो ट्रेन के अंदर बम रखकर लोगों को आहत करने की कोशिश की गई है, एक पुरानी साजिश है और इससे पहले एक खबर छपी थी कि आई०एस०आई०, पाकिस्तान की इंटेलीजेन्सी, के कुछ लोग यहाँ पर बहुत सक्रिय हैं और 6 तारीख को वे कुछ बलवा यहाँ करेंगे। आज के हिन्दुस्तान के सभी अखबारों में, खासकर के दिल्ली के अखबारों में दिया गया है कि यहाँ के पुलिस कमिश्नर द्वारा बहुत सारी तैयारी की गई कि ऐसी कोई घटना यहाँ न घटे। तो क्या रेलवे अधिकारियों ने भी ऐसी तैयारी की थी? यहाँ से ट्रेन चल रही थी या रास्ते में स्टेशनों पर कोई ऐसी तैयारी की गई थी।

महोदया, दुर्भाग्य की बात है कि इस देश में कम्युनिज्म फैलाने वाली वी० जे० पी० पार्टी की हार होने के बावजूद मध्य प्रदेश में एक नया दौर शुरू किया है। मध्य प्रदेश में उन्होंने आज के दिन एक बाबरी मस्जिद, कागज की बाबरी मस्जिद बनाकर उसका एक ताजिया निकालने की एक पहल शुरू की है और उस ताजिए के माध्यम से उसको ले जाकर एक जगह पटाखे की तरह, जिस तरह रावण को जलाया जाता है, उसी तरह वह जलाएंगे। ऐसा करने वाले लोगों को क्यों नहीं राष्ट्रीय सुरक्षा कानून में रोका जाता, बंद किया जाता? ऐसे लोगों के खिलाफ क्यों नहीं कार्यवाही होती? कार्यवाही में देरी होने के कारण ही ऐसी अवस्था से हम गुजर रहे हैं।

महोदया, जब लोग अच्छी तरह जानते थे, इंटेलीजेन्स फोर्स की खबर थी कि आज के दिन यह लोग ऐसा काम करने जा रहे हैं तो इनके जो मिलेजुले लोग थे उनको रोकने की—क्यों कोशिश नहीं की गई? दोनों तरफ से अगर भड़कने की कोशिश है, एक तरफ तो एन्तिवर्सिटी मनाई जा रही है और एक तरफ से बदला लेने की भावना चल रही है। हिन्दू और मुसलमानों को, दोनों को लड़ाने की पूरी एक साजिश चल